

PUNJAB VIDHAN SABHA

BILL NO. 4-PLA-2022

THE PUNJAB APPROPRIATION (NO. 2) BILL, 2022

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2022-23.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

1. This Act may be called the Punjab Appropriation (No. 2) Act, 2022. *Short title.*
2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of rupees 155859,77,22,000/- (**rupees one lakh fifty-five thousand eight hundred fifty-nine crore seventy-seven lakh and twenty-two thousand only**) towards defraying several charges, which will come in the course of payment to be made during the financial year, 2022-2023 in respect of the services and purposes, specified in column 2 of the said Schedule. *Issue of 155859,77,22,000/- out of the Consolidated Fund of the State of Punjab for the financial year, 2022-2023.*
3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2022-2023. *Appropriation.*
4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail. *Overriding effect of the Act.*

SCHEDULE					
Demand Services and purposes			sums not exceeding		
No.			Grant made by the Legislative	Charged on the Consolidated Fund	Total
1	2		3	4	5
			Rs.	Rs.	Rs.
1	Agriculture	Revenue	93896408000	810000	93897218000
		Capital	83642000	0	83642000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue	5527405000	100000	5527505000
		Capital	68300000	0	68300000
3	Co-operation	Revenue	8353039000	300000	8353339000
		Capital	3348487000	0	3348487000
4	Defence Services Welfare	Revenue	1050635000	1000	1050636000
		Capital	257820000	0	257820000
5	Education	Revenue	143743465000	5202000	143748667000
		Capital	8344829000	0	8344829000
6	Elections	Revenue	2030788000	0	2030788000
		Capital	170000000	0	170000000
7	Excise and Taxation	Revenue	2900075000	33000	2900108000
		Capital	100000	0	100000
8	Finance	Revenue	164925616000	211223091000	376148707000
		Capital	404002000	359463671000	359867673000
9	Food, Civil Supplies and Consumer Affairs	Revenue	7972811000	2000	7972813000
		Capital	6252501000	0	6252501000
10	General Administration	Revenue	2936221000	147953000	3084174000
		Capital	0	0	0

11	Health and Family Welfare	Revenue	46268401000	5275000	46273676000
		Capital	1039700000	0	1039700000
12	Home Affairs	Revenue	79430638000	28032000	79458670000
		Capital	2967573000	0	2967573000
13	Industries & Commerce	Revenue	30621115000	500000	30621615000
		Capital	1010120000	0	1010120000
14	Information and Public Relations	Revenue	2921310000	0	2921310000
		Capital	1000	0	1000
15	Water Resources	Revenue	11454255000	1000	11454256000
		Capital	14016875000	0	14016875000
16	Labour	Revenue	306032000	0	306032000
		Capital	0	0	0
17	Local Government	Revenue	32378077000	0	32378077000
		Capital	30981900000	0	30981900000
18	Personnel	Revenue	300423000	115727000	416150000
		Capital	4000000	0	4000000
19	Planning	Revenue	528661000	0	528661000
		Capital	1699672000	0	1699672000
20	Power	Revenue	63999722000	0	63999722000
		Capital	106143000	0	106143000
21	Public Works	Revenue	6047182000	1001000	6048183000
		Capital	14973000000	0	14973000000
22	Revenue, Rehabilitation and Disaster Management	Revenue	18848558000	3016000	18851574000
		Capital	0	0	0
23	Rural Development and Panchayats	Revenue	24054342000	889000	24055231000
		Capital	5972710000	0	5972710000
24	Science, Technology and Environment	Revenue	314601000	0	314601000
		Capital	81164000	0	81164000

25	Social Security, Women & Child Development	Revenue	61195389000	1010000	61196399000
		Capital	1054000000	0	1054000000
26	State Legislature	Revenue	555027000	11600000	566627000
		Capital	0	0	0
27	Technical Education and Industrial Training	Revenue	5090440000	200000	5090640000
		Capital	1318401000	0	1318401000
28	Tourism and Cultural Affairs	Revenue	1463490000	2000	1463492000
		Capital	1131051000	0	1131051000
29	Transport	Revenue	3962142000	1000	3962143000
		Capital	35003000	0	35003000
30	Vigilance	Revenue	715441000	4584000	720025000
		Capital	0	0	0
31	Employment Generation and Training	Revenue	1688108000	0	1688108000
		Capital	10200000	0	10200000
32	Forestry and Wildlife	Revenue	2511303000	1000000	2512303000
		Capital	0	0	0
33	Governance Reforms	Revenue	556615000	0	556615000
		Capital	92801000	0	92801000
34	Horticulture	Revenue	1502829000	2000	1502831000
		Capital	302700000	0	302700000
35	Housing and Urban Development	Revenue	711081000	0	711081000
		Capital	316652000	0	316652000
36	Jails	Revenue	2955187000	3000	2955190000
		Capital	757014000	0	757014000
37	Law and Justice	Revenue	6524934000	1826272000	8351206000
		Capital	0	0	0
38	Medical Education and Research	Revenue	5935075000	214000	5935289000
		Capital	4395300000	0	4395300000

39	Printing and Stationery	Revenue	270728000	511000	271239000
		Capital	17100000	0	17100000
40	Sports and Youth	Revenue	2232792000	11000	2232803000
	Services	Capital	101000	0	101000
41	Water Supply and	Revenue	7771100000	25000000	7796100000
	Sanitation	Capital	15945712000	0	15945712000
42	Social Justice,	Revenue	9466886000	60000	9466946000
	Empowerment and	Capital	2654727000	0	2654727000
	Minorities				
	Total	Revenue	865918347000	213402403000	1079320750000
		Capital	119813301000	359463671000	479276972000
	Grand Total		985731648000	572866074000	1558597722000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 206 thereof, to provide for the appropriation from and out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2022-23.

HARPAL SINGH CHEEMA
Minister for Finance, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH :
THE 29TH JUNE, 2022

SURINDER PAL,
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 29th June, 2022 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).